

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No.3535/2013

Friday, this the 12th day of August, 2016

**Hon'ble Shri Justice Permod Kohli, Chairman
Hon'ble Shri K N Shrivastava, Member (A)**

Avinash Shukla, S/o Prakash Narain Shukla
Aged 48 years, presently employed as Assistant
Editor (Rank: Under Secretary) in the Ministry
Of Law & Justice, Legislative Department
Vidhi Sahitya Prakashan, Government of India
New Delhi, Resident of Central Govt. Residential
Colony, 1058, Type-5, Block-2, NH-4
Faridabad-121001.

....Applicant

(None)

Versus

1. Union Public Service Commission
Through Secretary, Dholpur House
Shahjahan Road, New Delhi-110069
2. Union of India, through Secretary
Ministry of Law & Justice,
Legislative Department
4th Floor, Shashtri Bhavan
New Delhi-110001.

....Respondents

(By Advocate: Mr. D.S. Mahendru)

ORDER (ORAL)

Justice Permod Kohli:

Mr. S.K. Mishra, Advocate, whose name is shown on behalf of the applicant, submits that he was never engaged as counsel in this case and he is appearing on behalf of applicant only in O.A. No.2818/2013. From the perusal of the interim Order dated 07.10.2013, it appears that the applicant was appearing in person and he has not engaged any counsel. It seems that since the matters were tagged, the name of Mr. S. K. Mishra, Advocate is

being shown on behalf of the applicant in the present case as well, whereas as a matter of fact the applicant is absent for the last so many dates. Today also, none is present on his behalf.

2. The O.A. is accordingly dismissed for default of appearance and non-prosecution.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

August 12, 2016
/sunil/